

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
18-04-2024 AT 10:30 AM**

**CP No. 53/241/HDB/2022**

**AND**

**IA(CA) 191 & 137/2023 in CP No. 53/241/HDB/2022**

u/s. 241 of Companies Act, 2013

**IN THE MATTER OF:**

Mr. M. Hanumantha Reddy

**...Petitioner**

**AND**

M/s. Aindhri Innovations Private Limited & 2 others

**...Respondent**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**CP No. 53/241/HDB/2022**

Learned Counsel Mr G Anand Kumar, for petitioner present through Video Conference.

No representation for respondents.

We direct both sides to file written submissions within three weeks from today and thereafter the matter will be passed for orders. Matter adjourned to 09.05.2024.

**IA(CA) 191/2023**

Heard, learned counsel for the applicant. According, to the learned counsel for the applicant that the relief sought for in this application becomes infructuous. Therefore, learned counsel prayed for dismissal of this application as infructuous. Hence, **this application is dismissed as infructuous.**

**IA(CA) 137/2023**

Heard, learned counsel for the applicant. According, to the learned counsel for the applicant that the matter is before the proceedings relating to the subject matter in JFCM, Chout Uppal the same documents sent for forensic expert's opinion as such the relief in this application at this juncture is not pressed. However, with liberty to rely on the forensic report once the same is filed before the JFCM, Court. The submission is recorded and accordingly, **this application is disposed of as infructuous.**

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**